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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**OA No. 254 of 2013
Cuttack, this the 29th day of April, 2013**

**CORAM
HON'BLE MR.A.K.PATNAIK, MEMBER(JUDL.)
HON'BLE R.C.MISRA, MEMBER (ADMN.)**

Smt. Sujata Routray,
Aged about 42 years,
D/o.Late Dhirendra Nath Routray,
At/Po-Harianta,
Via-Choudwar,
Dist.Cuttack-754 025,
Working as GDSBPM Biralo BO.

.....Applicant

(Advocate(s): M/s.P.K.Padhi & J.Mishra)

VERSUS

Union of India represented through-

1. Secretary-Cum-Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110 116.
2. Chief Postmaster General,
Odisha Circle,
Bhubaneswar,
Dist. Khurda-751 001.

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3. Superintendent of Post Offices,
Cuttack South Division,
At-P.K.Parija Marg,
PO. Cuttack GPO,
Dist. Cuttack-753 001.

.... Respondents

(Advocate(s) – Ms.S.Mohapatra)

ORDER

(Oral)

A.K.PATNAIK, MEMBER (I):

The case of the Applicant, in brief, is that her father was working as a Group D employee Department of Posts. While working as such, he died prematurely on 3.6.97. After the death the applicant was provided appointment on daily wage basis as Postal Assistant in Athagarh Head Post Office where she continued upto 7.3.2001. She was asked to give her option for accepting appointment in other department of Central Government on compassionate ground. She gave her option. But it is the case of the Applicant that without considering her qualification, the fact that similarly situated candidates have been provided appointment on compassionate ground in PA/SA cadre and despite ^{of} availability of vacancies in

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PA/SA cadre, the Respondents issued the offer in favour of the applicant as GDSBPM of Bindhanima Branch Post Office in which post she has joined under compelling circumstances. It is the case of the applicant that after joining she has submitted representation dated 25.2.2013 to the Respondent No.2 praying therein to appoint her in the cadre of PA/SA but she has not received any reply thereon till date.

2. We have heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Ms.S.Mohapatra, learned Additional CGSC appearing for the Respondents.

3. Be that as it may, as the representation which the applicant submitted on 25.2.2013 is stated to be still pending with Respondent No.2, without going to the merit of the matter at this stage, this OA is disposed of with direction to the Respondent No.2 to take a view on the said representation, if it is still pending, and communicate the decision in a well-reasoned order to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order. If at all a decision has already been taken on the



said representation but not communicated the same may be communicated within a period of fifteen days from the date of receipt of copy of this order.

4. Copy of this order along with OA be transmitted to the Respondent No.2 by the Registry by speed post for which learned counsel for the applicant undertakes to furnish the postal requisite within two days.

Rai
(R.C.MISRA)
Member(Admn.)

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(A.K.PATNAIK)
Member (Judl.)